

that the C.S.I.R. should not be dismembered and that the Sarkar Committee should be requested to expedite the second part of their Report. He has also commented on some of the personnel problems of the C.S.I.R.

There is no proposal before the Government for the "dismemberment" of the CSIR as such. However, it has been suggested that various laboratories should be placed directly under the charge of the Minister functionally most concerned with them. This suggestion is as yet in a very preliminary stage of examination. Government are also awaiting the final part of the Sarkar Committee's Report.

Deployment of Central Reserve Police in West Bengal

5907. SHRI RABI RAY:

SHRI P. C. ADICHAN:

SHRI D. N. PATODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of India had deployed their Central Reserve Police in West Bengal on the eve of the Bengal Bandh on the 17th March, 1970; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. Some units of Central Reserve Police were only stationed in West Bengal.

(b) Does not arise.

New Rules for Recognition of Central Government Employees' Unions and Associations

5908. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the new rules for the recognition of the Central Government Employees, Unions and Associations have been framed; and

(b) if so, whether a copy thereof will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

Withdrawal of Court Cases against Employees who participated in the 19th September, 1968 Strike

5909. SHRI S. M. BANERJEE:
SHRI R. R. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Central Government employees' organisations have demanded withdrawal of court cases against the Central Government employees who participated in the 19th September, 1968 strike;

(b) if so, whether any direction has been issued to the State Governments; and

(c) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c) The policy of the Government is to allow the law to take its own course and not to interfere with the normal course of justice. However, the State Governments and Union Territory Administrations have been requested by the Central Government to have the pending prosecution cases scrutinised with a view to the termination of the legal proceedings according to law in cases in which there is not sufficient evidence.

Administrative Approval by Centre to Revenue Projects of Delhi Administration

5910. SHRI RAM KISHAN GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the statement of the Chief

Executive Councillor of Delhi that revenue projects costing a total of Rs. 1.5 crores may not be taken up by the Delhi Administration as administrative approval for them has not been received from the Centre: and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Lt. Governor, Delhi is empowered to accord administrative approval in to Rs. 15 lakhs. Cases involving higher outlay have to be referred to the Ministries concerned for favour of administrative approval. As these cases have wider financial implications a thorough scrutiny has to be made by individual Ministries before administrative approval for execution of the project is accorded by them. Such delays are sometimes unavoidable.

Appointments to Posts of Governors and Ambassadors

5911. SHRI K. N. PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that certain former Ministers, Ministers of State, Deputy Ministers, and Members of Parliament belonging to the New Congress Party, who were defeated in the General Elections in 1967 have since been appointed as Governors and Ambassadors;

(b) whether the appointments were made in consultation with any high level Advisory Committee and, if not, what are the reasons therefor; and

(c) whether Govt. propose to make such appointments in future in consultation with a Committee of Members of Parliament drawn from all parties?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Some of the former

Union Ministers/Deputy Ministers who were not re-elected during the General Election in 1967, have been appointed as Ambassadors but not as Governors. They were appointed prior to January, 1969; the question whether they belonged to the New Congress Party does not arise.

(b) The appointments are not made in consultation with any high level Advisory Committee. Since the duty of the Ambassador is to interpret the policies of the Government of India in the country of his accreditation, such appointments have to be made by the Government.

(c) No, Sir.

गणतन्त्र दिवस पर राष्ट्रीय पुरस्कारों की संख्या की सीमा

5613. श्री किशुश बाकुला : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रत्येक वर्ष गणतंत्र दिवस पर राष्ट्रीय पुरस्कार देने के लिये चुने जाने वाले व्यक्तियों की कोई अधिकतम सीमा संख्या निर्धारित की गई है ;

(ख) अब तक कुल कितने व्यक्तियों को उक्त पुरस्कार प्राप्त हुए हैं; और

(ग) कत सरकार प्रत्येक वर्ष पुरस्कार प्राप्त करने वाले व्यक्तियों की संख्या में कमी करने के बारे में विचार करेगी जिस से वे व्यक्ति नोबिल पुरस्कार प्राप्त करने वाले व्यक्तियों की भांति वास्तविक सम्मान की भावना का अनुभव कर सकें ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या-चरण शुक्ल) : (क) जी नहीं, श्रीमान ।

(ख) 840 ।

(ग) अब तक दिये गये पुरस्कारों की संख्या को यह नहीं कहा जा सकता है कि वह पुरस्कारों से जुड़े वास्तविक सम्मान के भाव को कम करने वाली है । देश की जनसंख्या और बड़ी संख्या में क्रियाकलापों के उन क्षेत्रों को ध्यान में रखते हुए जिनमें सार्वजनिक सेवा की जा सकती है